

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 299 of 2013 in
DFR No. 1638 of 2013

Dated : 24th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Jayshree Chemicals Ltd.

.... Appellant(s)

Versus

Orissa Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Counsel for the Respondent(s): Mr. Prashanto Chandra Sen for R.1
Mr. Hasan Murtaza
Mr. Aditya Panda for R.2

ORDER

I.A. No. 299 of 2013
(Appl. for condonation of delay)

This is an Application to condone the delay of 101 days in filing the Appeal as against the main Order dated 20.3.2013. There is no dispute in the fact that the Appellant filed the Review on 15.04.2013 and the same had been disposed of on 05.07.2013. Thereafter the Appeal has been prepared and filed on 13.08.2013, that was how the delay was caused.

The learned counsel for the Respondents especially the learned counsel for the Commission opposes the matter since no explanation has been given between the date on which the review has been dismissed and the date on which the Appeal has been filed.

According to the learned counsel for the Applicant it took some time to go through the impugned Order as well as the Review order and then prepared and filed the Appeal and that was how there occurred the delay.

In view of the above reasons, we deem it fit to condone the delay. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **31.10.2013**.

(Rakesh Nath)
Technical Member
ts/pg

(Justice M. Karpaga Vinayagam)
Chairperson